

ITEM NO.25

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.8/2023

LEENA MANIMEKALAI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.8671/2023 - EX-PARTE STAY and IA No.8673/2023 -
EXEMPTION FROM FILING O.T.)

Date : 20-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Kamini Jaiswal, Adv.
Ms. Indira Unninayar, AOR
Ms. Mudrakshi, Adv.
Ms. Rani Mishra, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Ms. Aishwarya Bhati, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Rajat Nair, Adv.
Mr. Abhishek Atrey, Adv.
Mr. Rajesh Singh Chouhan, Adv.

Mr. Tushar Mehta, SG
Mrs. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Abhishek Atrey, Adv.

For R-4

**Mr. Sharan Thakur, AAG
Mr. Adarsh Upadhyay, Adv.
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Aarushi Singh, Adv.
Mr. Siddharth Thakur, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The States governments which have not filed their counter affidavits shall do so within a period of three weeks. Rejoinder affidavit, if any, be filed within a week thereafter.
- 2 List the Petition on 24 March 2023.
- 3 The interim order shall continue to remain in operation till the next date of listing.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Assistant Registrar**